I would like to say one more thing. I want to point out that in spite of your sincere efforts, some officers of the Ministry are reluctant to do it, because they have a different philosophy. They prepare a questionnaire in order to get a negative reply. They take abundant precaution in that direction. I once again extend my thanks to the hon. Minister for her affirmative reply. With these words, I withdraw my Resolution and give five minutes to Shri Narayanasamy. Thank you.

The Resolution was, by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI BALAVANT alias BAL APTE): Now we take up the Resolution to be moved by Shri V. Narayanasamy.

## APPOINTMENT OF COMMISSION OF INQUIRY TO PROBE INTO THE LAND ALLOTMENTS MADE BY DDA DURING 1999-2003

SHRI V. NARAYANASAMY (Pondicherry): Sir, I move the following Resolution:-

"Having regard to the fact that the Delhi Development Authority (DDA) is the prime and sole agency created by an Act? 📥 🗣 Parliament to cater to the housing needs of the millions of Delhiites. including the poor and middle class people and as a result majority of the land area of Delhi was acquired by this Authority to construct houses, markets, community centres, etc. and to allot plots to the people to build their dream houses and land to educational institutions, hospitals, charitable institutions, etc. at affordable rates, this House notes with concern that the DDA has not been able to achieve its objectives to provide affordable shelters to the people of Delhi, rather it allotted valuable land for pittance to some organisations and persons connected with certain organisations and this House urges upon the Government to appoint a Commission of Inquiry to probe all the land allotments made by the DDA during 1999-2003 within a time frame. "

DR. NARAYAN SINGH MANAKLAO (Nominated) : Sir, there is no quorum...

There is no quorum ... (Interruptions) ... I object to it ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI BALAVANT *alias* BAL APTE): You have moved the Resolution. Do you want to speak just now?...(*Interruptions*)...

SHRI V. NARAYANASAMY: I want to speak on the Resolution.

THE VICE-CHAIRMAN (SHRI BALAVANT alias BAL APTE) : Will you just speak for three minutes?

SHRI V. NARAYANASAMY: No; no, I will speak till 5 o' clock, and it can be carried over to the next Private Members' Resolution day......(Interruptions)...

DR. NARAYAN SINGH MANAKLAO: Without quorum, how can it go?

श्री मूल चन्द मीणा (राजस्थान) : दो मिनट के लिए क्या कोरम होगा।

श्री वी. नारायणसामी : दो मिनट बाकी हैं।

बा. नारायण सिंह मानकलाव : कोरम तो एक मिनट के लिए भी चाहिए। बिना कोरम चलेगा?

श्री राजीव शुक्ल (उत्तर प्रदेश) : इससे पहले क्या कोरम नहीं था। जैसे ही सब्जेक्ट घेंज हुआ, जमीन अलोट हुई थी, वैसे ही कोरम आ गया।

डा. नारायण सिंह मानकलाव : कोरम होना चाहिए। Earlier, nobody objected to it. But now I am objecting...(Interruptions)...

THE VICE-CHAIRMAN (SHRI BALAVANT *alias* BAL APTE): Anyway, the House is to be adjourned by 5 o' clock. Don't worry.

SHRI V. NARAYANASAMY: Sir, the Delhi Development Authority was created by a statute for the purpose of developing lands, allotment of lands, disposal of lands and for sanction of plans for building residences and commercial complexes. Now the question is whether the objectives for which the DDA was created have been achieved or not. Every day when we open the newspapers, we find reports of DDA land scam, DDA housing allotment scam, etc. There was a scam even in the matter of deploying guards in the DDA. And, the people of the entire country are getting to read this. Why does it happen? And, why do I specifically mention the period from 1999-2003? Sir, within a day, Rs.500 crores worth to of DDA properties have been allotted various organisations...(Interruptions)... Yes; I can say, Swadeshi Jagran Manch which is the RSS-affiliated organisation. People who got political links in

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Delhi have been allotted the land. I can give the entire list of names. I will tell the names one-by-one when I start speaking on the subject. Therefore, this issue of DDA scam is an important subject because the DDA has got 15,000 acres of prime land in Delhi. And this land has been earmarked for houseless and landless people, and the deserving people who are entitled to it as per the guidelines and regulations of the DDA. But these lands have been given for a pittance. Land of the value of Rs.1,00,000 per yard was given away at the rate of Rs.8000 per yard by DDA officials.

THE VICE-CHAIRMAN (SHRI BALAVANT *alias* BAL APTE): You have moved the Resolution. Do you want to speak just now? ...(*Interruptions*)...

It was the understanding that you will introduce the Resolution now and you will speak on the next occasion. It is five of the clock.

The House is adjourned till.11.00 a.m. on Monday, 13th December, 2004.

The House then adjourned at five of the clock, till eleven of the clock on Monday, the 13<sup>th</sup> December, 2004.

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